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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 1162 of 1993

Ishtwarain Mishra ... ... ... Applicant.

Versus

Union of India ... ... ... Respondents.

Hon. Mr. S. Das Gupta, Member (A)  
Hon. Mr. T.L. Verma, Member (J)

( By Hon. Mr. S. Das Gupta, Member (A) )

Heard Sri P.K. Kashyap, learned counsel for  
the applicant on admission.

2. The petitioner in this case is Extra Departmental Branch Post Master at Kanhipur, Mirzapur. By the impugned order dated 24.2.1993, he has been put off duty under Rule-9 of Extra Departmental Agents (Conduct & Service) Rules, 1964. The petitioner states that although he has been put off duty in February 1993, no enquiry under rule-9 of the said rules has yet been conducted. Among various reliefs, sought by the applicant, one is that a direction be issued to the respondents to complete the enquiry within a specified period.

3. In the facts and circumstances of the case, we are of the view that it would be just and proper at this stage to direct the respondents that the ~~enquiry~~ <sup>proceedings</sup> under rule-9 of the Extra Departmental Agents (Conduct & Service) Rules, 1964 be initiated and completed within a period of 4 months from the date of communication of this order. The petitioner

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shall cooperate with the respondents in bringing the enquiry to a conclusion within a specified period.

4. The petition is disposed of at the admission stage with the above directions. There will be no order as to costs.

*J. K.*  
Member (J)

*W.R.*  
Member (A)

Dated: 17th February, 1994.

(n.u.)